

By E-Mail/ Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
Shri Thaneswar Kalita
Principal Judge
Family Court-I
Kamrup (M), Guwahati

Dated Guwahati, the September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. FCG 91/95/230/22 dated 16.09.2022

Sir,

With reference to the above, I am directed to inform you that you are allowed to avail LTC for the block current period of 2022-2025 w.e.f. 03.10.2022 to 10.10.2022 to visit Coimbatore along with your wife Smti Pranita Rani Rajmedhi, daughter Miss Darothy Kalita and son Master Upamanyu Kishore Kalita , by the shortest possible route, as per existing Rules.

Thanking you.

Yours faithfully,



REGISTRAR (VIGILANCE)

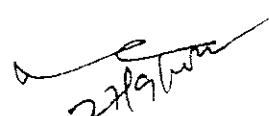
Memo NO. HC.VII-03/2022/ 8554-8556

/A, dated- 28.9.22



Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court



REGISTRAR (VIGILANCE)

